

रेलवे दुर्घटना होजाने पर स्वयं रेलवे मंत्री महोदय को सदन के सामने वक्तव्य देना चाहिए।

MR. SPEAKER: Will he kindly resume his seat? He was not here then but a statement has been made and the hon. Member there wants a discussion, adjournment of the House and all that.

12.24 hrs.

PAPERS LAID ON THE TABLE

Government Resolution thereon

Report of Motor Car Quality Enquiry Committee and

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): Sir, I beg to lay on the Table:

(1) A copy of the Report of the Motor Car Quality Enquiry Committee. [Placed in Library. See LT-78/68.]

(2) A copy of the Government Resolution No. 1(95)/67-A.E. Ind. (F) dated the 12th February, 1968 announcing Government's decisions on the above Report. [Placed in Library. See No. LT-79/68.]

SHRI S. M. BANERJEE (Kanpur): Sir, this is a very important report.

I would request the hon. Minister, through you, to initiate a discussion on this report of the Motor Car Quality Enquiry Committee. I am sure after the discussion you will know how people are minting money.

Annual Report of IIT, Delhi

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to

lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1966-67. [Placed in Library. See No. LT-80/68.]

Aircraft (fifth Amendment) Rules Certified accounts of IAC and Air India and Audit Reports thereon

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Sir, I beg to lay on the Table:

(1) A copy of the Aircraft (Fifth Amendment) Rules, 1967 published in Notification No. GSR. 1926 in Gazette of India dated the 30th December, 1967, under section 14-A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-81/88.]

(2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(i) Certified Accounts of the Indian Airlines Corporation for the year 1966-67 together with the Audit Report thereon.

(ii) Certified Accounts of the Air India for the year 1966-67 together with the Audit Report thereon. [Placed in Library. See No. LT-82/68.]

Statements showing action taken by Government on assurances, promises etc. given by Ministers

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, on behalf of Shri I. K. Gujral, I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers

[Dr. Ram Subhag Singh]

during the various sessions of Lok Sabha shown against each:—

- (i) Supplementary Statements
Nos. I and II
Third Session, 1967
(Fourth Lok Sabha)
- (ii) Supplementary Statements
Nos. IX and X
Second Session, 1967
(Fourth Lok Sabha)
- (iii) Supplementary Statement
No. VIII
First Session, 1967
(Fourth Lok Sabha)
- (iv) Supplementary Statement No. X
Sixteenth Session, 1966
(Third Lok Sabha)
- (v) Supplementary Statement No. XII
Fifteenth Session, 1966
(Third Lok Sabha)
- (vi) Supplementary Statement No. XVI
Fourteenth Session, 1966
(Third Lok Sabha)

[Placed in Library. See No. LT-83/68.]

श्री मधु लिमये : (मुंघेर) : अध्यक्ष महोदय, मैं इस के सम्बन्ध में दो बातें जानना चाहता हूँ। आप को याद होगा कि यहाँ श्री अमीचन्द प्यारेलाल के दुर्व्यवहार के बारे में जब सबाल उठाये गये थे तो श्री मोरारजी देसाई ने सदन को आश्वासन दिया था कि कर्तों की चोरी करने वाले लोगों की जायदाद जप्त करने वाले विधेयक इस सदन में वे ले आयेँगे, तो इस आश्वासन की पूर्ति के बारे में क्या हो रहा है ?

दूसरी बात आप को याद होगी कि पब्लिक एकाउंट्स कमेटी के रोड रोलर्स के बारे में जब रिपोर्ट आई थी तो यहाँ पर बड़ा हल्ला हुआ था। आप ने यहाँ तक कहा कि बाते बिलकुल साफ हैं फिर आप उसके बारे में कोई कार्यवाही क्यों नहीं करते ? इस के

बारे में भी सदन को उन को प्रवृत्त करना चाहिए।

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, may I say about the matter of having a legislation that the hon. Member will know about it during the time of the Budget?

श्री मधु लिमये : रोड रोलर्स के बारे में बतलाइये।

SHRI MORARJI DESAI: About road-rollers I cannot say.

श्री मधु लिमये : उस के लिए कौन जिम्मेदार है ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) rose—

श्री मधु लिमये : ब्रच्छा आप हैं। आप फिर बतलाइये।

SHRI IQBAL SINGH: Regarding road-dollars, the question is coming up on the 19th and we are replying to that.

MR. SPEAKER: Shri Vidya Charan Shukla.

Notification under All India Services Act

DR. RAM SUBHAG SINGH: Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All Indian Services Act, 1951:—

(1) GSR 1908 published in Gazette of India dated the 30th December, 1967, making certain amendments to the Indian Police Service (Pay) Rules, 1954.